

IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI.

(IB)-691/252/(ND)/2018

**In the matter of:**

DVM Infratech Pvt. Ltd.  
Vs.  
Registrar of Companies

...Appellant 


...Respondent

**SECTION: 252**

**Order delivered on 04.07.2018**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**


For the   
For the Respondent  
For Income Tax

Mr. Raghvendra Singh, Adv. with Balkishan  
Ladhiana, Adv.

**ORDER**

The learned counsel for the applicant states that the ROC and Income Tax are served. None appears. The learned counsel for the Income Tax accepted the service and seeks time to file reply. ROC and Income Tax to file reply within three weeks and one week for rejoinder, with the copies in advance to the other side.

Mukesh

  
**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**